**NATIONAL COMPANY LAW TRIBUNAL**
**COURT ROOM NO. 1,**
**MUMBAI BENCH**

**Item No. 20**

**C.P. (IB)/1321(MB)2022**

CORAM:

**SH. PRABHAT KUMAR** **JUSTICE VIRENDRASINGH BISHT (Retd.)**
**HON'BLE MEMBER (TECHNICAL)** **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **14.03.2024**

NAME OF THE PARTIES: INDIAN BANK APPLYING THROUGH ANIL KASHI DROLIA RESOLUTION PROFESSIONAL V/s SHEHZAD HEMANI

Section 95(1) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Ms. Deepali Jaiswar, Ld. Counsel for the Petitioner present. Mr. Niket Mehta, Ld. Counsel for the Personal Guarantor present.
2. Ld. Counsel for the personal guarantor informs that the consent terms have been executed between the parties, however, some modalities have to be worked out. However, Ld. Counsel for the Financial Creditor informs that she does not have instructions.
3. List this matter on 02.04.2024.

Sd/-
**PRABHAT KUMAR**
**MEMBER (TECHNICAL)**

Sd/-
**JUSTICE VIRENDRASINGH BISHT**
**MEMBER (JUDICIAL)**

**/NP/**